

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 119

CP (IB) No. 107/Chd/HP/2024

IN THE MATTER OF:

UCO Bank

...

Petitioner

Versus

Rakesh Sharma

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 08.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Ms. Chhavi Sharma, Advocate

ORDER

The short note has been filed vide diary No.01047/1 dated 21.05.2024 is taken on record.

A date is requested by the learned counsel for the petitioner to place on record some relevant judgments on the point of limitation involved in the present case. Let the same be filed within one week.

Let this matter be listed on 23.07.2024.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**